

[श्री इलहाक सम्मलो]

नहीं बल्कि तीन दिन होने चाहिये और
कम से कम दो दिन हाउस और बड़े।

SHRI K. RAGHU RAMAIAH: I said earlier that all those valuable suggestions will no doubt be considered by the Business Advisory Committee. But only one thing I should like to add. Normally, the Business Advisory Committee report comes up before the House the next day, that is Monday, in this case. Then only Members will know whether there will be extension or not. In order to enable Members to make early arrangements, I suggest, with your permission, after the Business Advisory Committee meeting is over, I may be permitted to mention to the House, what will be the duration of the extension.

11.19 hrs.

ELECTRICITY (SUPPLY) AMENDMENT BILL*

THE MINISTER OF ENERGY (SHRI K. C. PANT): Sir, I beg to move for leave to introduce a Bill further to amend the Electricity (Supply) Act, 1948.

MR. SPEAKER. The question is:

"That leave be granted to introduce a Bill further to amend the Electricity (Supply) Act, 1948."

The motion was adopted.

SHRI K. C. PANT: Sir, I introduce the Bill.

STATEMENT RE. ELECTRICITY (SUPPLY) AMENDMENT ORDINANCE, 1976

THE MINISTER OF ENERGY (SHRI K. C. PANT): Sir, I beg to lay on the

Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Electricity (Supply) Amendment Ordinance, 1976.

11.21 hrs.

CONSTITUTION (FORTY-FOURTH AMENDMENT) BILL—Contd.

Clause 17—(Amendment of article 83)

MR. SPEAKER: We shall now take up further clause-by-clause consideration of the Constitution (Forty-fourth Amendment) Bill.

PROF. S. L. SAKSENA (Maharajganj): On a point of order. You have stated that voting take place on Monday and by that time there would be 30 or 40 clauses and many more amendments. Can Members remember what they are voting upon?

MR. SPEAKER: Do you mean to say that if voting is held up till that time, Members will not know?

PROF. S. L. SAKSENA: How can I remember which amendment is being voted upon if you are going to put 100 amendments to vote together? Voting should be immediately after the clause had been discussed and the points are fresh in the minds of Members.

MR. SPEAKER: I do not think that there is any difficulty with any other hon. Member, they find it all right and it was being done at the request of the Members.

PROF. S. L. SAKSENA: It is illegal the whole thing becomes illegal. After a clause is taken up for discussion and it had been discussed, the amendments to that clause or that clause should be voted upon, he cannot remember all that after two days.